

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1940

ANSWERED ON:26.07.2002

PATENT GRANTED TO INDIAN INNOVATIONS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the United States Patent and Trade Office has granted patents for some Indian innovations recently;
- (b) if so, the details thereof;
- (c) whether some innovations are pending with the United States Patent and Trade Office for patents;
- (d) if so, the details thereof;and
- (e) the steps taken by the Government to take up the matter with the patent authorities?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (e) Patents are granted under the sovereign prerogative of countries according to their respective patent laws and have territorial effect, that is, they are effective only in the country of grant Applications for patents are made and pursued by inventors, including Indian inventors, in different countries as per the patent law of country concerned, depending upon the interests of inventors.

Information about patents being granted by the United States Patent and trademark Office and applicatios pending with that office is not maintained. The information about grant of patents is published by patent offices concerned. As and when information is received about patents being obtained on certain items which are not considered patentable and which affect Indian interests, steps are taken to assess whether the grant of such patents cab be challenged under the patent laws of the country concerned.